

[Shri M. Malaichami]

appliances and concentration on production of fabrics especially those in high demand like Bleeding Madras, ready-made garments etc. This year, there has been some improvement in the export of handloom goods. The excise duty levied on superfine textiles should be viewed in the context of its effect on the export potential.

By undertaking intensive research on the technical side, marketing and dyeing system, including colour designs, every effort should be made to push up the export of handloom goods.

This year the export of coffee has also improved. There is vast scope for expansion of the coffee industry in the country since internal demand is growing. The results of researches made in the research stations have not yet reached the planters so as to take advantage of them. More demonstration centres should be opened in all the States where plantation is carried on and expansion is contemplated. Efforts must also be made to increase exports by obtaining an increased quota from the International Coffee Council.

It is also stated that lipstick could be made from out of the coffee seed peel. Scientific research could be conducted into this with a view to commercial exploitation.

The constitution of the Cardamom Board is a matter for gratification. It will surely help the expansion of the industry as well as prove its export potential. It is necessary to increase production for that. There is a vast scope for extension of the area under cardamon. The produce is now subjected to a destructive virus called *kattai*, which kills the plant completely even before remedial measures could be taken. Immediate steps must be taken to fight the disease effectively. For this effective research must be undertaken. This will assist plan-

ters in the development of the industry.

It is gratifying to note that a token consignment of about 1,000 tonnes of bananas was exported to Russia during 1965. The export of this commodity to Russia must be maintained; market conditions of other countries should be studied and export promo-

Bananas grown in the Sirumalai Hills of Madurai district had a good export market during the pre-independence days. The possibilities of reviving this export trade of this commodity should be explored in foreign markets.

Mr. Speaker: I think he has much more to say on bananas. He may continue after the item scheduled for 4 P.M. is disposed of.

16 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE—Contd.

(ii) REPORTED CELEBRATION OF 'REPUBLIC DAY' BY THE SO-CALLED NAGA FEDERAL GOVERNMENT—Contd.

Shri Hem Barua (Gauhati): I call the attention of the Minister of External Affairs.....

Mr. Speaker: He has already done it. He may ask a question.

श्री मधु लिमये (मुंबई) : इससे पहले मेरा व्यवस्था का प्रश्न है सं० 376 और 355 के अन्तर्गत । 355 इस प्रकार है —

"When, for the purposes of explanation during discussion or for any other sufficient reason, any member has occasion to ask a question of another member on any matter then under the consideration of the House, he shall ask

the question through the Speaker."

मैं आपकी मारफ़्त जो विदेश मंत्रालय के राज्य मंत्री हैं, उनसे एक ही छोटा सवाल पूछना चाहता हूँ कि उन्होंने जो वक्तव्य सवेरे दिया था कि नागा विद्रोहियों के द्वारा गणराज्य दिवस मनाया जाने के बारे में

अध्यक्ष महोदय : पहले मेरी बात सुन लीजिये, आपकी बात खत्म करने में मुझे कोई एतराज नहीं है । मैं सिर्फ यह कह रहा हूँ—

A member may ask a question from another member.

जो मेम्बर, मिनिस्टर के अलावा, जो किसी दूसरे महकमों के इन्चार्ज हों, जैसे पब्लिक एकाउन्ट्स कमेटी है, दूसरी कमेटियाँ हैं, पब्लिक ग्रैंडर-टेकिंग कौ, एस्टीमेट्स की या दूसरे किसी काम की कमेटी हो, सिलक्ट कमेटी हो, एब-सेन्स आफ़ मेम्बर्स हो, इनके लिये पूछ सकते हैं, यानी मिनिस्टर के अलावा । उस दिन आपने जो डेफीनीशन बताई थी—

Member includes Minister unless the context otherwise shows.

इस में मिनिस्टर नहीं आते । अगर आपने मिनिस्टर से पूछना है, तो मिनिस्टर साहब जवाब देंगे, उनसे पूछिये ।

श्री मधु लिमये : अध्यक्ष महोदय, इस पर मेरी एक छोटी बात सुनेंगे । आप नियम 2(1) को देख लीजिये ।

अध्यक्ष महोदय : मैंने पढ़ लिया है, आपने सुनाया है ।

श्री मधु लिमये : मेम्बर की डेफीनीशन है —

"Member means a member of the House of the People (Lok Sabha)."

फिर—

"Minister means a member of the Council of Ministers, a Minister of State, a Deputy Minister or a Parliamentary Secretary."

बस इतना ही काफी है ।

"private member means a member other than a Minister."

अध्यक्ष महोदय, इससे सब साफ हो जाता है कि मेम्बर की जो व्याख्या है, उसमें मंत्री भी आते हैं । उस में कन्टेस्ट का कोई सवाल नहीं है इस लिये मैं एक छोटा सा सवाल जो आपकी मारफ़्त पूछ रहा था, उसकी आप इजाजत दीजिये और मेरा सवाल इतना ही था—मैं आधा मिनट भी नहीं लूंगा ।

अध्यक्ष महोदय : आप बैठ जाइये ।

श्री मधु लिमये : कि गणराज्य दिवस हिन्दुस्तान की भूमि पर मनाना, नागा विद्रोहियों का यह काम विद्रोह था या नहीं था । क्या दिनेश सिंह जी अपने बयान को वापस ले रहे हैं ? जैसी की सदन की इच्छा थी कि वह अपने बयान को वापस लें ।

Mr. Speaker: Order, order. Shri Hem Barua.

Shri Hem Barua: The so-called Naga Federal Government has just staged an open revolt near Kohima, the Capital of the present State of Nagaland. The President of the so-called Naga Federal Government, Mr. Seato Cema, unfurled the flag of the hostiles there, and these celebrations were attended by Rev. Michael Scott and Miss Marjorie Sykes. One of them is a member of the peace mission, and the other is a member of Mrs. Indira Gandhi's enlarged observers team. They have violated deliberately the so-called cease-fire agreement by these activities.

Mr. Speaker: He should come to the question.

Shri Hem Barua: I am coming to the question.

During 1964 the Naga Federal Government celebrated their independence in the Mao Subdivision of Manipur. Against that background, may I know (a) if the Government are convinced by now that the Naga hostiles have violated the cease-fire agreement, (b) if the Government are convinced of the fact that by their presence, Rev. Michael Scott and Miss Marjorie Sykes have blessed this open revolt of the Naga hostiles, and if so, have they warned both of them. (c) do Government feel that these prolonged talks for peace in Nagaland have proved futile by now, and (d).....

Mr. Speaker: (d) Is an afterthought now, because there was no (d) in the morning.

Shri Hem Barua: That is based on the statement made by the hon. Minister of State this morning. He said permission to celebrate this open revolt was given by the Governor of Assam and Nagaland, Mr. Vishnu Sahai. He said like that.

Some hon. Members: Prime Minister.

Shri Hem Barua: The Prime Minister said that. I am very happy they have corrected me. I have very good friends here.

Mr. Speaker: Not of that kind!

Shri Hem Barua: Not of that kind.

In that context, may I know whether the Governor of Assam and Nagaland obtained permission of the Central Government? If he obtained permission from the Central Government, then what Mrs. Gandhi said this morning, that she does not know the facts, is false; and if he did not obtain....

Mr. Speaker: I cannot allow that.

Shri Hem Barua: If he did not obtain permission, may I know whether the Union Government have decided by now to remove the Governor, Mr. Vishnu Sahai from his office?

Shri Hari Vishnu Kamath (Honsnangabad): By your leave, on a point of order. This point of order has been raised very often in the House, and you will agree that Nagaland is a part of India. Why should not the Home Minister answer this question, why the Minister of External Affairs? Is it a foreign country, foreign territory?

श्री अश्वनि लाल चौधरी (मधुप) :
कोई भी मन्त्रो उत्तर दे सकता है ।

Mr. Speaker: That has been discussed.

Shri Hari Vishnu Kamath: It has not been discussed fully at all.

Mr. Speaker: It has been discussed and answered so many times.

The Minister of External Affairs (Shri Swaran Singh): I would first apologise to the House for not being present when this matter came up before the House in the morning. I had left a message here that I would be busy in the other House, because I had to pilot a Bill. I am very sorry for the inconvenience that might have been caused to you and to the Members of this House.

On the points that have been raised by Shri Hem Barua, I would like to say straightaway that any concentration of hostile Nagas, or for them to have amongst them armed people, is very much against the spirit, at any rate, of the agreement which has been arrived at when these operations were suspended against the hostile Nagas, and we take very strong exception to any such activity.

I would like to clarify another matter. As soon as information was received by the Government of Nagaland that the hostile Nagas were pre-

paring to have some sort of meeting in the presence of a large number of armed personnel, it was conveyed to the underground Naga leaders in very clear terms that Government would take very serious notice, and any such violation of the terms of the agreement would not be tolerated.

In order to clarify the matter a little further, I would say that under para 3(1)(f) of the terms and conditions for the suspension of operations in Nagaland—

“moving with arms or in uniform in towns, villages and administrative centres, wherever there are security posts and approaching within 1,000 yards of security posts”

—all that is prohibited, and obviously they could not collect there in the vicinity of the town of Kohima with out passing through villages, towns etc. So, this thing was very strongly mentioned to them, that we would regard this, that the Government of Nagaland would regard this, as a very serious violation.

An hon. Member: Then, what happened?

Shri Swaran Singh: The House appears to be agitated under this idea that permission was granted. Whereas it was very strongly mentioned to them that any presence of armed people or display of arms or armed people moving about would be very much against the terms, against the spirit of the agreement; obviously, even according to this, if they hold a sort of meeting, we may not like it, we would regard this as something which is not good, but one has to keep the two things separate; their activities which are connected with arms and other activities. The terms for suspension of operations related mostly to the activities about the use of arms, display of arms and moving about with arms; that is the main

concept of the terms of that agreement. The other question that is mentioned is about the meeting of theirs.....

Shri Tyagi (Dehradun): Celebrations.

Shri Swaran Singh: They may term it anything. I would like to say very clearly that once they get together they may function under any nomenclature. There is no question of any celebration.

Shri Hem Barua: They said ‘republic day’.

Shri Swaran Singh: We should not regard it and should not give this any greater authenticity or any greater status than just a meeting. We should not regard it as anything beyond that, whatever name they may assume. The real prohibition was about the use of arms, parading of arms, armed people passing through the villages, collecting in the vicinity....

Shri Hem Barua: What about their unfurling of the flag?

Shri Swaran Singh: I am fully in agreement with the general feeling in the House that the presense of Rev. Scott in this meeting even though it did not come within the strict terms of the agreement....

Shri Hem Barua: What about the lady?

Shri Swaran Singh: ...did give them encouragement. It was not desirable at all. We will pursue this matter because this type of activity certainly is something which is not proper at all. The other thing is that they made speeches and they unfurled flags. So far as this question of observing the day is concerned, I would like to inform the hon. Members that this day, the 22nd March, has not got any special significance, not that I have been able to fathom so far and it has not been celebrated or had not been observed by holding meetings or by any other

[Shri Swaran Singh]

form of activity on any earlier occasion. It was for the first time that they had started this sort of thing. There are two ways of looking at it. According to the terms of suspension of operations, the use of arms, display of arms, bringing them within certain areas—all that is prohibited. Notwithstanding that, we take this view that their getting together and the inevitable presence of some people with arms, even though it was not in the regular formations and the like is certainly objectionable and we will pursue this matter further. About the flags, etc. it is true that they did fly a flag. But we should not regard this as anything more than, at any rate we do not regard it as anything more than, a flag of any group of people or any party.

Shri Hem Barua: No, no.

Shri Swaran Singh: They are in a microscopic minority and if we over-exaggerate the importance and subscribe to the names that they adopt, I am not sure if we are not unnecessarily giving them the status which we do not at all recognise. We should regard it as a flag of any political party, Jan Sangh flag or the Communist party flag . . . (Interruptions.)

श्री मधु लिमये : वे विद्रोही हैं। उनकी तुलना आप हमारे साथ नहीं कर सकते हैं।

Mr. Speaker: Everyone has to sit down.

Shri Swaran Singh: I have made the position clear more than once that we do not recognise any people or any group of people or any organisation as a government. It is only the so-called name that they adopt and anything that they might put forward as any symbol is totally unacceptable and we totally reject them. After our clear stand we should not give undue importance to any nomenclature that they adopt, when we are clear that we do not recognise

them in any other form except as a group of people who are not accepting what has been accepted by a majority of Nagas there. It is true that the activities that they were carrying on at the time when peace dawned, those activities were violent. They were very bad. Our army was dealing with that. We altered that and adopted this course: let us try and solve this problem by peaceful means; there are hardships and difficulties that face us. But so long as these talks continue we have to ensure that the peace terms which have been agreed upon, terms upon which we have suspended operations, we will strictly enforce them. Outside that if there is any violation in spirit or in letter we will certainly take it up with them directly; we will also take action if the violations are violations of peace.

There were other questions that had been put. I have already mentioned about the presence of Rev. Michael Scott. It was objectionable. His presence there was not consistent with his membership of the peace mission . . . (Interruptions.)

Shri Tyagi: Why not declare him *persona non grata*?

Shri Swaran Singh: We will look into that matter. Then, about long talks, whether they are futile or not—it is true that during these long talks much progress has not been made. But before we declare them really futile and revert to the original taking of action, we should at any rate wait for the forthcoming talks which these representatives had asked for with the Prime Minister. There is this direct talk now and the peace mission, I think, is becoming progressively redundant . . . (Interruptions.) I said the peace mission was becoming progressively superfluous.

So far as permission is concerned, I would like to clarify the position. There was no permission given. In fact as soon as it was learnt that there was likelihood of their getting together and that the armed people are likely to be present, a very strong warning was administered that this will not be permitted and by implication you can say that the government did not actually come down with a heavy hand and not disperse that meeting which was held. But you cannot call it permission. There was no such thing as permission being conveyed to representatives of the underground Nagas. This covers all the various points which Mr. Hem Barua has raised.

Shri Hem Barua: On a point of order. The hon. Minister now said that no permission was given to the so-called Naga federal government for this celebration. This morning the Prime Minister of India said that permission was given and the man who was responsible for giving permission was the Governor of Assam. Whose statement are we to accept now—the statement of the Prime Minister or the statement of the Foreign Minister?

Shri Tyagi: I am inclined to agree with what he said now.

Mr. Speaker: I will find out.

श्री यशपाल सिंह (कैराना) : माननीय विदेश मंत्री जी ने बहुत कोशिश की व्हाइट-बाश करने की । माननीय दिनेश सिंह जी ने और माननीय प्रधान मंत्री जी ने जो कहा था उसके बिल्कुल ध्राप खिलाफ कह रहे हैं, कतई खिलाफ कह रहे हैं । सबेरे यह माना गया था कि वहां के राज्यपाल श्री विष्णु सहाय ने यह मीटिंग करने की इजाजत दे दी थी । उस वक्त यह भी माना गया था कि रिपब्लिक डे मनाना हमारी कांस्टीट्यूशन के खिलाफ नहीं है । अब माननीय विदेश मंत्री यह चाहते हैं कि इस चीज को दूसरा रंग दिया जाए । मैं निवेदन करना चाहता हूँ कि जिस तरह से माननीय

नन्दा जी ने तीन दिन के अन्दर मित्रो हिल्स में विद्रोह को खारू में मिला दिया, उसी तरह से ध्राप नागालैंड में इस विद्रोह को खारू में मिलाने के लिए क्यों तैयार नहीं हैं, विद्रो-हियों को खारू में मिलाने के लिए क्यों तैयार नहीं हैं ?

अध्यक्ष महोदय : श्री कछवाय ।

श्री यशपाल सिंह : जवाब जरूर मिलना चाहिये ।

अध्यक्ष महोदय : ध्रापने सजेशन दी है और वह उस पर सोच विचार करेंगे ।

श्री यशपाल सिंह : इसका जवाब तो मिलना चाहिये कि माननीय प्रधान मंत्री जी का बयान ठीक है या विदेश मंत्री जी का जो बयान है वह ठीक है ।

अध्यक्ष महोदय : मैंने कहा है कि उसके बारे में दरियाफ्त कराऊंगा ।

श्री बड़े (खारगोन) : धार्मी एकशन क्यों नहीं लिया जा रहा है ?

अध्यक्ष महोदय : इस सवाल को बहुत दफा उठाया जा चुका है ।

Shri Ranga (Chittoor): In view of the fact that the hon. Minister has now displayed his extreme ability to say things which we are not able to understand very clearly, may I request him through you to give his answers to each one of these questions as and when they are put instead of his trying to give an omnibus answer in the end which would further confuse our minds?

श्री यशपाल सिंह : जिन लोगों का प्रश्न भ्रमल है, एम्पायर भ्रमल है, काम करने का ठग भ्रमल है, और जो हिन्दुस्तान को मिटा कर ध्रापनी हकूमत कायम करना चाहते हैं, उनको इजाजत कैसे दी गई ?

Shri Ranga: Would there be an answer? That is what I am asking.

Mr. Speaker: There was no question. He asks why they were not obliterated by the army? This is what the question is. That has been answered.

Shri Ranga: Was it not his question—which of these statements is correct?

Mr. Speaker: I said I would find out from the Prime Minister what she meant by that.

श्री हुकम चन्द कछवाय (देवास): अभी हाल में, तीन चार दिन पहले, सैनिक शक्ति का अधिकार हमने नागालैंड में पास करके दे दिया है एक साल के लिये। उस में अधिकोश लोगों ने माइकेल स्काट की चर्चा की और अपनी चिन्ता व्यक्त की कि यह सज्जन जो हैं वह इतने खतरनाक हैं कि विद्रोही नागाओं को सलाह देते हैं और शान्ति मिशन के भी सदस्य हैं। क्यों न उनको पकड़ कर वहाँ से बाहर किया जाये और प्रबन्ध किया जाये कि वह वहाँ न आ सकें, यह भी मांग की गई। इसके सम्बन्ध में विदेश मन्त्री जी ने आश्वासन भी दिया। मैं जानना चाहता हूँ कि क्या सरकार ऐसे व्यक्ति को वहाँ से निकालने का विचार रखती है क्योंकि गणतन्त्र दिवस मनाने के सम्बन्ध में जो उनकी गतिविधि रही है उससे उनके बारे में साफ पता चलता है।

दूसरी बात मैं यह कहना चाहता हूँ कि आज सुबह जब प्रधान मन्त्री यहाँ मौजूद थीं श्री दिनेश सिंह ने यह बात कही कि इस प्रकार से गणतन्त्र दिवस मनाना कोई विद्रोह नहीं है और इस पर काफ़ी लोगों ने चिन्ता व्यक्त की। तीसरी बात यह कि प्रधान मन्त्री ने यह बात कही कि वहाँ के राज्यपाल ने उनको उसकी अनुमति दे दी थी। जब इन तीनों बातों पर यहाँ पर हंगामा हुआ तो आपने कहा कि सरकार पुनर्विचार करके उत्तर दे। मैं जानना चाहता हूँ कि प्रधान मन्त्री ने या श्री दिनेश सिंह ने, जो कि राज्य मन्त्री हैं,

माइकेल स्काट के बारे में जो कुछ कहा है उसके बारे में विदेश मन्त्री जी के क्या विचार हैं।

Shri Swaran Singh: About Michael Scott, I have said very clearly that his presence there at the so-called celebrations was objectionable and we will look into this matter.

Shri Hem Barua: Why should he visit Nagaland? He is staying there all the time.

श्री हुकम चन्द कछवाय : आप उनको वहाँ से निकालना चाहते हैं या नहीं? मेरा सवाल यह है।

Shri Swaran Singh: That is a suggestion for action. Now, Sir, the other thing, I have attempted to clarify, namely, the circumstances under which the Government of Nagaland conveyed to those who were wanting to have a meeting that the display of arms would not be permitted. Probably—that is a point where some inference could be drawn as if a meeting without arms would be permitted. There was no formal permission. I want to clarify the factual position. We examined what was said even earlier. I have seen the Prime Minister's statement. I do not see any clear indication to the contrary, even there.

Mr. Speaker: There is likely to be some confusion by the answers that were given in the morning. Therefore, I would request him to look into that matter.

श्री हुकम चन्द कछवाय : मैं आपसे निवेदन करना चाहता हूँ कि इस प्रश्न का उत्तर हमें मिलना चाहिये। इस चीज को लेकर इस हाउस में उत्तेजना फैली और लोगों...

अध्यक्ष महोदय : मैंने इसके बारे में कह दिया है...

श्री हुकम चन्द कछवाय : कहां कह दिया है। मैं विनतीपूर्वक इस बात को कहता हूँ कि जो उत्तेजना फैली थी...

अध्यक्ष महोदय : अब प्राप बैठ जाइये ।
 धीने कह दिया इस बात के लिये कि वह
 भूताला करें और देखें . . .

श्री हुकम चण्ड कछवाय : इसके कारण
 यहां उत्तेजना फैली है । लोगों में असन्तोष पैदा
 हुआ है और इसीलिये प्रापने समय बढ़ाया
 चार घंटे का । वह जो समय था . . .

अध्यक्ष महोदय : अब प्राप बैठ जाइये ।

Shri Samnani (Jammu and Kash-
 mir): On a point of clarification, Sir.

Mr. Speaker: No, Sir. Now, Shri
 Malaichami.

Shri M. Malaichami (Periykulam):
 I have finished my speech, Sir.

श्री समनानी : यह मेरी स्टेट को कंसर्न
 करता है । जैसा मिनिस्टर साहब ने कहा
 है कि नागालैण्ड में माइक्रोस्कोपिक माइनरिटी
 अपना झंडा लहरा सकती है, अगर काश्मीर में
 भी माइक्रोस्कोपिक माइनरिटी अपना झंडा
 लहराये तो उस का क्या हथ्य होगा ?

[شری سمانانی - یہ مہری استہت
 کو کلسون کرنا ہے - جھوسا منسٹر
 صاحب نے کہا ہے کہ ناگالینڈ میں
 مائکروسکوپک مائنارٹی اپنا جھنڈا
 لہرا سکتی ہے - اگر کشمیر میں بھی
 مائکروسکوپک مائنارٹی اپنا جھنڈا
 اہرائے تو اس کا کیا حشر ہوگا -]

16.24 hrs.

DEMANDS FOR GRANTS, 1966-67—
 contd.

MINISTRY OF COMMERCE—contd.

Mr. Speaker: According to inti-
 mation received from Members, the
 Cut Motion Nos. 17 to 51 are desired
 to be moved to Demands for Grants
 relating to the Ministry of Commerce.
 So, they may be moved, subject to
 their being otherwise admissible.

Shri Bada: I beg to move:

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."

[Need to take over control of cloth
 mills closed by industrialists under
 the Industries (Development and
 Regulation) Act, 1951 (17)]

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."

[Non-utilisation of funds for cottage
 industries in the Third Five Year
 Plan (18)].

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."

[Inadequate supply of yarn to hand-
 loom weavers in the country (19)]

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."

[Decline in export of tea, sugar, mill
 cloth and raw wool. (20)]

Shri Warior: I beg to move:

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."

[Need to improve the working of
 marketing Development Fund (21)].

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."

[Need to improve the working of the
 Board of Trade (22)].

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."

[Need to improve the working of the
 Research Organisation (23)]

"That the demand under the
 head Ministry of Commerce
 be reduced by Rs. 100."